

LOK SABHA DEBATES

LOK SABHA

Friday, July 09, 2004/Asadha 18, 1926 (Saka)

The Lok Sabha met at Eleven of the Clock

(MR. SPEAKER in the Chair)

12.00 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the table by members/Ministers.

THE MINISTER OF TEXTILES (SHRI SHANKARSINH VAGHELA): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

1. Memorandum of Understanding between the National Handloom Development Corporation Limited and the Ministry of Textiles for the year 2004-2005.

(Placed in Library, See No. LT 83/04)

(2) Memorandum of Understanding between the Cotton Corporation of India Limited and the Ministry of Textiles for the year 2004-2005.

(Placed in Library, See No. LT 84/04)

THE MINISTER OF COMMERCE & INDUSTRY (SHRI KAMAL NATH): Sir, I beg to lay on the Table a copy of the Tea (Marketing) Control (Amendment) Order, 2004 (Hindi and English versions) published in Notification No. S.O.270 (E) in Gazette of India dated the 27th February, 2004, under sub-section (3) of section 49 of the Tea Act, 1953.

(Placed in Library, See No. LT 85/04)

THE MINISTER OF LAW & JUSTICE (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table –

(1) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India :-

(i) One Hundred Eighty Sixth Report on Proposal to Constitute Environment Courts – September, 2003.

(ii) One Hundred Eighty Seventh Report on Mode of Execution of Death Sentence and Incidental Matters – October, 2003.

(Placed in Library, See No. LT 86/04)

2. A copy of the Supreme Court Judges (Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 202 (E) in Gazette of India dated the 20th March, 2004 under sub-section (3) of the Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

(Placed in Library, See No. LT 87/04)

THE MINISTER OF STATE OF THE MINISTRY OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table a copy of the Thirty Second Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January, 2002 to 31st December, 2002 under section 62 of the said Act...(*Interruptions*)

(Placed in Library, See No. LT 88/04)

प्रो. विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : ये दागी मंत्रियों में शामिल हैं, इसलिए हम इनका विरोध करते हैं और इन्हें मान्यता नहीं देते।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:-

(i) S.O. 3447 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Goods Transport Labour Board, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.

(ii) S.O. 3448 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Sri Aurobindo Society, Kolkata" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.

(iii) S.O. 3449 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Goods Transport Labour Board, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.

(iv) S.O. 3450 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Goods Transport Labour Board, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(v) S.O. 3451 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "EAN-INDIA, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(vi) S.O. 3452 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Grocery Markets and Shops Boards, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.

(vii) S.O. 3453 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Grocery Markets and Shops Boards, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(viii) S.O. 3454 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "West Zone Cultural Centre, Udaipur, Rajasthan" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.

(ix) S.O. 3455 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Children's Film Society, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.

- (x) S.O. 3456 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "German Leprosy Relief Association Rehabilitation Fund, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 2001-2002, subject to certain conditions.
- (xi) S.O. 3457 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Exhibition Society, Hyderabad" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xii) S.O. 3458 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Shree Gadge Maharaj Mission, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.
- (xiii) S.O. 3459 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "All Bengal Women's Union, Kolkata" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xiv) S.O. 3460 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Export Promotion Council for Handicrafts, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xv) S.O. 3461 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Council for Leather Export, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1992-1993 to 1994-1995, subject to certain conditions.
- (xvi) S.O. 3462 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Annapurna Mahila Mandal, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.
- (xvii) S.O. 3463 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "Council for Leather Export, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1986-1987 to 1988-1989, subject to certain conditions.
- (xviii) S.O. 3464 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "The Railway Goods Clearing and Forwarding Establishment Labour Board, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.
- (xix) S.O. 3469 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "The Tribune Trust, Chandigarh" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2004-2005 to 2006-2007, subject to certain conditions.
- (xx) S.O. 3470 published in Gazette of India dated the 27th December, 2003 regarding exemption to the "National Stock Exchange Investor's Protection Fund Trust, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1996-1997 to 1998-1999, subject to certain conditions.
- (xxi) S.O. 300 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "Indian Women Scientist Association, Vashi, Navi Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.
- (xxii) S.O. 301 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "Council for Leather Export, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1989-1990 to 1991-1992, subject to certain conditions.
- (xxiii) S.O. 302 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "Jallianwalla Bagh National Memorial Trust, Amritsar" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.
- (xxiv) S.O. 303 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "Southern Health Improvement Samity, P.O. Bhangar, Distt. 24 Parganas, West Bengal" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2001-2002, subject to certain conditions.
- (xxv) S.O. 304 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "His Holiness the Dalai Lama's Charitable Trust, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxvi) S.O. 305 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "National Children's Fund, 5, Siri Institutional Area, Hauz Khas, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-1994 to 1995-1996, subject to certain conditions.
- (xxvii) S.O. 306 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "Karnataka Chief Minister's Medical Relief Society, Bangalore" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

- (xxviii) S.O. 307 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "National Children's Fund, 5, Siri Institutional Area, Hauz Khas, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-1991 to 1992-1993, subject to certain conditions.
- (xxix) S.O. 308 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "Sarva Seva Sangh, Sevagram, Wardha (Maharashtra)" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxx) S.O. 313 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "Bhartiya Bhasha Parishad, Kolkata" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxxi) S.O. 314 published in Gazette of India dated the 14th February, 2004 regarding exemption to the "Haryana Chief Minister's War Heroes' Relief Fund, Panchkula" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xxxii) S.O. 702 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "National Children's Fund, Hauz Khas, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xxxiii) S.O. 703 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Jyotirmath Badrikashram Himalaya, Sri Guru Paduka Bhawan, Kolkata" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxxiv) S.O. 704 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "The Hindu Women's Welfare Society Shraddhanand Mahila Ashram, Matunga (East), Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xxxv) S.O. 705 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Centre for Social Studies, Surat" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1995-1996 to 1997-1998, subject to certain conditions.
- (xxxvi) S.O. 706 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Ramakrishna Abhedananda Mission, Kolkata" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xxxvii) S.O. 715 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "The Bar Council of India, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1997-1998 to 1999-2000, subject to certain conditions.
- (xxxviii) S.O. 716 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Council for Leather Exports, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (xxxix) S.O. 717 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Sri Ahobila Math Samskrita Vidya Abhivardhini Sabha, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.
- (xl) S.O. 718 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "The Indo-Japan Centre, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1998-1999 to 2000-2001, subject to certain conditions.
- (xli) S.O. 719 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Bhartiya Adim Jati Sewak Sangh, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.
- (xlii) S.O. 720 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Andhra Pradesh State Seed Certification Agency, Hyderabad" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1992-1993 to 1994-1995, subject to certain conditions.
- (xliii) S.O. 721 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Tamil Nadu Trade Promotion Organisation, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.
- (xliv) S.O. 722 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Maratha Mandir Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1999-2000 to 2001-2002, subject to certain conditions.
- (xlv) S.O. 723 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Andhra Pradesh State Seed Certification Agency, Hyderabad" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the

assessment years 1995-1996 to 1997-1998, subject to certain conditions.

(xlvi) S.O. 727 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Mysore Resettlement and Development Agency, Bangalore" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2003-2004 to 2005-2006, subject to certain conditions.

(xlvii) S.O. 728 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Media Lab Asia, Mumbai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(xlviii) S.O. 729 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Andhra Pradesh State Seed Certification Agency, Hyderabad" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1989-1990 to 1991-1992, subject to certain conditions.

(xlix) S.O. 730 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "West Zone Cultural Centre, Udaipur (Rajasthan)" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2001-2002 to 2003-2004, subject to certain conditions.

(l) S.O. 731 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "International Commission on Irrigation and Drainage, New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(li) S.O. 732 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Aga Khan Rural Support Programme (India), New Delhi" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2000-2001 to 2002-2003, subject to certain conditions.

(lii) S.O. 733 published in Gazette of India dated the 27th March, 2004 regarding exemption to the "Institute for Financial Management and Research, Chennai" under section 10 (23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 2002-2003 to 2004-2005, subject to certain conditions.

(liii) S.O. 169 (E) published in Gazette of India dated the 6th February, 2004 together with an Explanatory Memorandum regarding notification of Industrial areas in the State of Sikkim for availing benefits of exemption from Income-Tax under section 80-I C of the said Act.

(liv) S.O. 205 (E) published in Gazette of India dated the 19th February, 2004 together with an Explanatory Memorandum containing Corrigendum to the Notification No. S.O. 169 (E) dated the 6th February, 2004.

(lv) S.O. 400 (E) published in Gazette of India dated the 26th March, 2004 together with an Explanatory Memorandum regarding notification of Industrial areas in the North-East for availing benefits of exemption from Income-Tax under section 80-I C of the said Act.

(lvi) The Income-Tax (Seventh Amendment) Rules, 2004 published in Notification No. S.O. 434 (E) in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum.

(lvii) The Income-Tax (Eighth Amendment) Rules, 2004 published in Notification No. S.O. 514 (E) in Gazette of India dated the 20th April, 2004 together with an Explanatory Memorandum.

(Placed in Library, See No. LT 89/04)

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R 133 (E) published in Gazette of India dated the 24th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

(ii) G.S.R 138 (E) published in Gazette of India dated the 26th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

(iii) G.S.R 150 (E) published in Gazette of India dated the 27th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.

(iv) G.S.R 152 (E) published in Gazette of India dated the 27th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 105/99-Cus., dated the 10th August, 1999.

(v) G.S.R 156 (E) published in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.

(vi) G.S.R 199 (E) published in Gazette of India dated the 18th March 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.

(vii) G.S.R 211 (E) published in Gazette of India dated the 23rd March 2004 together with an Explanatory Memorandum

making certain amendments in the Notification No. 39/96-Cus., dated the 23rd July, 1996.

(viii) G.S.R 201 (E) published in Gazette of India dated the 19th March 2004 together with an Explanatory Memorandum regarding protection of human, animal and plant life and health, prohibiting the import of hazardous wastes into India and export thereof out of India.

(ix) S.O. 191 (E) published in Gazette of India dated the 12th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3rd August, 2001.

(x) S.O. 233 (E) published in Gazette of India dated the 24th February, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(xi) S.O. 234 (E) published in Gazette of India dated the 24th February, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(xii) S.O. 236 (E) published in Gazette of India dated the 25th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3rd August, 2001.

(xiii) S.O. 284 (E) published in Gazette of India dated the 3rd March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3rd August, 2001.

(xiv) S.O. 361 (E) published in Gazette of India dated the 16th March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3rd August, 2001.

(xv) S.O. 393 (E) published in Gazette of India dated the 25th March, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(xvi) S.O. 394 (E) published in Gazette of India dated the 25th March, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(xvii) S.O. 489 (E) published in Gazette of India dated the 12th April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 36/2001-Cus. (NT), dated the 3rd August, 2001.

(xviii) S.O. 537 (E) published in Gazette of India dated the 27th April, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(xix) S.O. 538 (E) published in Gazette of India dated the 27th April, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(xx) S.O. 631 (E) published in Gazette of India dated the 26th May, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.

(xxi) S.O. 632 (E) published in Gazette of India dated the 26th May, 2004 together with an Explanatory Memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.

(xxii) The Customs House Agents Licensing Regulations, 2004 published in Notification No. G.S.R. 132 (E) in Gazette of India dated the 23rd February, 2004 together with an Explanatory Memorandum.

(xxiii) G.S.R. 145 (E) published in Gazette of India dated the 26th April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 52/2003-Cus., dated the 31st March, 2003.

(xxiv) G.S.R. 159 (E) published in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 43/2003-Cus. (NT), dated the 22nd July, 2003.

(xxv) The Special Economic Zones (Amendment) Rules, 2004 published in Notification No. G.S.R. 160 (E) in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum.

(xxvi) The Special Economic Zones (Customs Procedures)(Amendment) Regulations, 2004 published in Notification No. G.S.R. 161 (E) in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum.

(xxvii) G.S.R. 162 (E) published in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 44/2003-Cus. (NT) to 51/2003-Cus., all dated 22nd July, 2003, Notification Nos. 60/2003-Cus., and 61/2003-Cus., dated the 1st August, 2003.

(xxviii) G.S.R. 164 (E) published in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 113/2003-Cus., dated the 22nd July, 2003.

(xxix) G.S.R. 165 (E) published in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22nd July, 2003.

(xxx) G.S.R. 166 (E) published in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22nd July, 2003.

(xxxi) G.S.R. 239 (E) published in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 43/2003-Cus. (NT), dated the 22nd July, 2003.

(xxxii) The Special Economic Zones (Amendment) Rules, 2004 published in Notification No. G.S.R. 240 (E) in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum.

(xxxiii) The Special Economic Zones (Customs Procedures)(Amendment) Regulations, 2004 published in Notification No. G.S.R. 241 (E) in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum.

(xxxiv) G.S.R. 242 (E) published in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 44/2003-Cus. (NT), to 51/2003-Cus., all dated 22nd July, 2003, Notification Nos. 60/2003-Cus., and 61/2003-Cus., dated the 1st August, 2003.

(xxxv) G.S.R. 244 (E) published in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 113/2003-Cus., dated the 22nd July, 2003.

(xxxvi) G.S.R. 245 (E) published in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22nd July, 2003.

(xxxvii) G.S.R. 246 (E) published in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22nd July, 2003 together with a Corrigendum thereto dated the 21st June, 2004.

(xxxviii) G.S.R. 293 (E) published in Gazette of India dated the 30th April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 43/2003-Cus. (NT), dated the 22nd July, 2003.

(xxxix) The Special Economic Zones (Amendment) Rules, 2004 published in Notification No. G.S.R. 294 (E) in Gazette of India dated the 30th April, 2004 together with an Explanatory Memorandum.

(xl) The Special Economic Zones (Customs Procedures) (Amendment) Regulations, 2004 published in Notification No. G.S.R. 295 (E) in Gazette of India dated the 30th April, 2004 together with an Explanatory Memorandum.

(xli) G.S.R. 296 (E) published in Gazette of India dated the 30th April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 44/2003-Cus. (NT), to 51/2003-Cus., all dated 22nd July, 2003, Notification Nos. 60/2003-Cus., and 61/2003-Cus., dated the 1st August, 2003.

(xlii) G.S.R. 298 (E) published in Gazette of India dated the 30th April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 113/2003-Cus., dated the 22nd July, 2003.

(xliii) G.S.R. 299 (E) published in Gazette of India dated the 30th April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 114/2003-Cus., dated the 22nd July, 2003.

(xliv) G.S.R. 300 (E) published in Gazette of India dated the 30th April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 115/2003-Cus., dated the 22nd July, 2003.

(xlv) The Special Economic Zones (Fourth Amendment) Rules, 2004 published in Notification No. G.S.R. 305 (E) in Gazette of India dated the 11th May, 2004 together with an Explanatory Memorandum.

(xlvi) The Special Economic Zones (Customs Procedures) (Fourth Amendment) Regulations, 2004 published in Notification No. G.S.R. 306 (E) in Gazette of India dated the 11th May, 2004 together with an Explanatory Memorandum.

(xlvii) G.S.R. 307 (E) published in Gazette of India dated the 11th May, 2004 together with an Explanatory Memorandum seeking to specify Boranada Special Economic Zone at Jodhpur in the State of Rajasthan as a Special Economic Zone.

(xlviii) G.S.R. 308 (E) published in Gazette of India dated the 11th May, 2004 together with an Explanatory Memorandum seeking to specify Manikanchan Special Economic Zone at Salt Lake, Kolkata, as a Special Economic Zone.

(xlix) G.S.R. 309 (E) published in Gazette of India dated the 11th May, 2004 together with an Explanatory Memorandum seeking to specify Moradabad Special Economic Zone at Moradabad in the State of Uttar Pradesh as a Special Economic Zone.

(l) G.S.R. 81 (E) published in Gazette of India dated the 28th January, 2004 together with an Explanatory Memorandum regarding expansion of the list of donees for duty free import of second hand computers.

(li) G.S.R. 82 (E) published in Gazette of India dated the 28th January, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 52/2003-Cus., dated the 31st March, 2003.

(lii) G.S.R. 311 (E) published in Gazette of India dated the 12th May, 2004 together with an Explanatory Memorandum allowing concessional rate of duty on the import of gold and silver when imported into India other than through post, courier or baggage.

(liii) G.S.R. 314 (E) published in Gazette of India dated the 14th May, 2004 together with an Explanatory Memorandum making certain amendments in seventeen Notifications mentioned therein.

(liv) The Courier Imports and Exports (Clearance) Amendment Regulations, 2004 published in Notification No. G.S.R. 345 (E) in Gazette of India dated the 17th May, 2004 together with an Explanatory Memorandum.

(lv) The Courier Imports and Exports (Clearance) (Second Amendment) Regulations, 2004 published in Notification No. G.S.R. 359 (E) in Gazette of India dated the 15th June, 2004 together with an Explanatory Memorandum.

(lvi) G.S.R. 376 (E) published in Gazette of India dated the 22nd June, 2004 together with an Explanatory Memorandum making certain amendments in four Notifications mentioned therein.

(lvii) G.S.R. 117 (E) published in Gazette of India dated the 16th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 31/86-Cus. (N.T.), dated the 5th February, 1986.

(Placed in Library, See No. LT 90/04)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R. 102(E) published in Gazette of India dated the 6th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.

(ii) G.S.R. 153(E) published in Gazette of India dated the 27th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 64/95-CE, dated the 16th March, 1995.

(iii) G.S.R. 157(E) published in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 6/2002-CE, dated the 1st March, 2002.

(iv) G.S.R. 210 (E) published in Gazette of India dated the 23rd March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 64/95-CE, dated the 16th March, 1995.

(v) G.S.R. 144 (E) published in Gazette of India dated the 26th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 22/2003-CE, dated the 31st March, 2003.

(vi) G.S.R. 163 (E) published in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 58/2003-CE (NT), dated the 22nd July, 2003.

(vii) G.S.R. 167 (E) published in Gazette of India dated the 28th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE and 59/2003-CE, dated the 22nd July, 2003.

(viii) G.S.R. 243 (E) published in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No. 58/2003-CE (N.T.), dated the 22nd July, 2003.

(ix) G.S.R. 247 (E) published in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE and 59/2003-CE, dated the 22nd July, 2003.

(x) G.S.R. 297 (E) published in Gazette of India dated the 30th April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE (N.T.), dated the 22nd July, 2003.

(xi) G.S.R. 301 (E) published in Gazette of India dated the 30th April, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE and 59/2003-CE, dated the 22nd July, 2003.

(xii) G.S.R. 310 (E) published in Gazette of India dated the 11th May, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 58/2003-CE, dated the 22nd July, 2003.

(xiii) G.S.R. 98 (E) published in Gazette of India dated the 4th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 14/2002-CE (NT) dated the 8th March, 2002.

(xiv) G.S.R. 122 (E) published in Gazette of India dated the 17th February, 2004 together with an Explanatory Memorandum empowering Central Excise Officers not below the rank of Assistant Commissioner for the purposes of Section 11 of the Central Excise Act, 1944.

(xv) G.S.R. 139 (E) published in Gazette of India dated the 26th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 14/2002-CE (N.T.) dated the 8th March, 2002.

(xvi) G.S.R. 350 (E) published in Gazette of India dated the 3rd June, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 43/2001-CE (N.T.) dated the 26th June, 2001.

(xvii) G.S.R. 973 (E) published in Gazette of India dated the 31st December, 2003 together with an Explanatory Memorandum exempting whole of Central Excise duty payable in respect of intermediate goods as mentioned therein arising during the course of manufacture of imitation Jewellery on which the duty of excise was not being levied during the period from 1st April, 1996 to 28th February, 2001.

(xviii) G.S.R. 360 (E) published in Gazette of India dated the 15th June, 2004 together with an Explanatory Memorandum making certain amendments in the Notification Nos. 6/2002 dated the 1st March, 2002.

(Placed in Library, See No. LT 91/04)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R. 108 (E) published in Gazette of India dated the 9th February, 2004 together with an Explanatory Memorandum seeking to revise the rates of anti-dumping duty levied on imports of Ethylene Propylene Diene Rubber originating in or exported from Korea RP as recommended by the Designated Authority in its mid-term review.

(ii) G.S.R. 109 (E) published in Gazette of India dated the 9th February, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 122/2000-Cus. dated the 27th September, 2000.

(iii) G.S.R. 110 (E) published in Gazette of India dated the 9th February, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on all imports of Green Veneer Tape originating in or exported from Chinese Taipei at the rates recommended by the Designated Authority.

(iv) G.S.R. 127(E) published in Gazette of India dated the 20th February, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on Potassium Carbonate, originating in or exported from European Union, China PR, Korea RP and Taiwan at the rates recommended by the Designated Authority.

(v) G.S.R. 151 (E) published in Gazette of India dated the 27th February, 2004 together with an Explanatory Memorandum making certain amendments in the Notification No.123/2001-Customs dated the 12th December, 2001.

(vi) G.S.R. 250(E) published in Gazette of India dated the 2nd April, 2004 together with an Explanatory Memorandum seeking to impose provisional anti-dumping duty on Melamine, originating in or exported from the People's Republic of China, at the rates recommended by the Designated Authority.

(vii) G.S.R. 267 (E) published in Gazette of India dated the 19th April, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on Titanium Dioxide-Anatase grade, originating in or exported from China PR, at the rates recommended by the Designated Authority.

(viii) G.S.R. 268 (E) published in Gazette of India dated the 19th April, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty on plastic ophthalmic lenses, originating in or exported from China at the rates recommended by the Designated Authority.

(ix) G.S.R. 269 (E) published in Gazette of India dated the 19th April, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 139/2003-Cus., dated the 5th September, 2003.

(x) G.S.R. 274 (E) published in Gazette of India dated the 20th April, 2004 together with an Explanatory Memorandum seeking to impose final anti-dumping duty Oxo-alcohols, originating in or exported from Poland, Saudi Arabia, Russia, Iran, United States of America and European Union, at the rates recommended by the Designated Authority.

(xi) G.S.R. 302 (E) published in Gazette of India dated the 5th May, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 89/2003-Cus. dated the 4th June, 2003.

(xii) G.S.R. 354 (E) published in Gazette of India dated the 10th June, 2004 together with an Explanatory Memorandum seeking to rescind Notification No. 167/2003-Cus. dated the 13th November, 2003.

(Placed in Library, See No. LT 92/04)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

(i) G.S.R. 101 (E) published in Gazette of India dated the 5th February, 2004 together with an Explanatory Memorandum

seeking to restrict the service tax leviable on taxable services provided by a tour operator for a tour, to an amount calculated on ten per cent of the gross amount charged by such operator from any person.

(ii) G.S.R. 248 (E) published in Gazette of India dated the 31st March, 2004 together with an Explanatory Memorandum seeking to supercede the Notification No. 17/2002-Service Tax dated the 21st November, 2002 so as to provide exemption from service tax to all taxable services provided to SEZ Developer and to all the units in SEZ

(Placed in Library, See No. LT 93/04)

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-

(i) The Syndicate Bank (Employees') Pension (Amendment) Regulations, 2003 published in Notification No. 2667/PD/SWD/PEN in Gazette of India dated the 4th December, 2003.

(ii) The Bank of India (Employees) Pension (Amendment) Regulations, 2002 published in Notification No. TBD/PC/2002-03/1 in Gazette of India dated the 23rd November, 2002 together with Corrigenda thereto(in Hindi version only) published in Notification Nos. TBD/PC/2002-03/3 dated the 3rd May, 2003 and TBD/PC/2003-04/01 dated the 4th October, 2003.

(iii) The Vijaya Bank (Employees') Pension (Amendment) Regulations, 2001 published in Notification No. PER/PA&PD/PENS/1335 in Gazette of India dated the 5th July, 2003 together with a Corrigendum thereto published in Notification No 27 dated the 6th September, 2003.

(iv) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2003 published in Notification No. HO: HRM : 95 : E1: REG : 28 in Gazette of India dated the 27th December, 2003.

(v) The Vijaya Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2004 published in Notification No. PER/IRD/614/2004 in Gazette of India dated the 6th March, 2004.

(vi) The Allahabad Bank (Employees') Pension (Amendment) Regulations, 2003 published in Notification No. Admn. 5/7771 in Gazette of India dated the 9th March, 2004.

(vii) The Bank of India (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. TBD/PC/2003-04/02 in Gazette of India dated the 29th March, 2004.

(viii) The Canara Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. IRS:228A:6488:PS in Gazette of India dated the 17th April, 2004.

(ix) The Indian Overseas Bank (Employees') Pension (Amendment) Regulations, 2004 published in Notification No. PAD/PEN/001/2004 in Gazette of India dated the 24th May, 2004.

(x) The UCO Bank (Employees') Pension (Amendment) Regulations, 2003 published in Notification No. PEN:1:2003 in Gazette of India dated the 20th December, 2003.

(7) Two statements (Hindi and English versions showing reasons for delay in laying the papers mentioned at Item Nos. (ii) and (iii) of (5) above.

(Placed in Library, See No. LT 94/04)

(8) A copy of the Export-Import Bank Officers' Service (Amendment) Regulations, 2004 (Hindi and English versions) published in Notification No. F.No. 11/4/95-IR & 11/2/98-IR/No. EXIM/Service/2004 in Gazette of India dated the 29th March, 2004 under sub-section (3) of section 39 of the Export-Import Bank of India Act, 1981.

(Placed in Library, See No. LT 95/04)

(9) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year ended the 31st March, 2004 alongwith Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

(Placed in Library, See No. LT 96/04)

(10) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972: -

(10)(i) The General Insurance Officer's Special Voluntary Retirement Scheme, 2004 published in Notification No. S.O. 7 (E) in Gazette of India dated the 1st January, 2004.

(10)(ii) The General Insurance Employees' Special Voluntary Retirement Scheme, 2004 published in Notification No. S.O. 8

(E) in Gazette of India dated the 1st January, 2004.

(10)(iii) The General Insurance Corporation of India Officers' Special Voluntary Retirement Scheme, 2004 published in Notification No. S.O. 454 (E) in Gazette of India dated the 2nd April, 2004.

(10) (iv) The General Insurance Corporation of India Employees' Special Voluntary Retirement Scheme, 2004 published in Notification No. S.O. 455 (E) in Gazette of India dated the 2nd April, 2004.

(Placed in Library, See No. LT 97/04)

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:-

(i) The Life Insurance Corporation of India (Daily Allowance and Hotel Charges to Employees on Tour) (Amendment) Rules, 2004 published in Notification No. G.S.R. 286 (E) in Gazette of India dated the 27th April, 2004.

(ii) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 2004 published in Notification No. G.S.R. 287 (E) in Gazette of India dated the 27th April, 2004.

(iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) (Amendment) Rules, 2004 published in Notification No. G.S.R. 288 (E) in Gazette of India dated the 27th April, 2004.

(iv) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) (Amendment) Rules, 2004 published in Notification No. G.S.R. 289(E) in Gazette of India dated the 27th April, 2004.

(Placed in Library, See No. LT 98/04)

(12) A copy of the Report on Trend and Progress of Housing in India (Hindi and English versions) for the period ended the 30th June, 2001 under section 42 of the National Housing Bank Act, 1987.

(Placed in Library, See No. LT 99/04)

(13) A copy of the Report on Trend and Progress of Housing in India (Hindi and English versions) for the period ended the 30th June, 2002 under section 42 of the National Housing Bank Act, 1987.

(Placed in Library, See No. LT 100/04)

...(Interruptions)

MR. SPEAKER: Please take your seat.

...(Interruptions)

प्रो. रासा सिंह रावत (अजमेर) : 1986 की बात अभी रखी जा रही है, 1986 का इन्कम टैक्स में रियायत देने का मामला अब इतने वॉ के बाद लिया जा रहा है।

MR. SPEAKER: It would be referred to the Committee. When the Committee on Papers Laid on the Table is set up, your matter would be referred to it.

...(Interruptions)

प्रो. रासा सिंह रावत : 1986, 1988 और 1989 का इन्कम टैक्स का मामला अभी तक किया जा रहा है। कमेटी तो जब बनेगी, तब बनेगी, लेकिन अध्यक्ष महोदय, तब तक इसका उत्तर कौन देगा?

MR. SPEAKER: These issues are sent to the Committee. Please take your seat.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI E.V.K.S. ELANGOVA): Sir, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions); -

(i) Memorandum of Understanding between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry for the year 2004-2005.

(Placed in Library, See No. LT 101/04)

(ii) Memorandum of Understanding between the Export Credit Guarantee Corporation of India Limited and the

Department of Commerce, Ministry of Commerce and Industry for the year 2004-2005.

(Placed in Library, See No. LT 102/04)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956: -

(i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2002-2003.

(ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2002-2003, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 103/04)

(4)(i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2002-2003

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT 104/04)

(6) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 2002-2003, together with Audit Report thereon..

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT 105/04)

(8)(i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2002-2003, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2002-2003.

(Placed in Library, See No. LT 106/04)

(9)(i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2002-2003.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 107/04)

(11)(i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Kolkata, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Kolkata, for the year 2002-2003.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 108/04)

(13)(i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2002-2003.

(Placed in Library, See No. LT 109/04)

(14)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2002-2003, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2002-2003.

(Placed in Library, See No. LT 110/04)

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :-

(i) The Export of Egg Products (Quality Control, Inspection and Monitoring) (Amendment) Rules, 2003 published in Notification No. S.O.1443 (E) in Gazette of India dated the 19th December, 2003.

(ii) The Export of Honey (Quality Control, Inspection and Monitoring) (Amendment) Rules, 2003 published in Notification No. S.O.1444 (E) in Gazette of India dated the 19th December, 2003.

(iii) The Export of Dried Fish (Quality Control and Inspection) Amendment Rules, 2003 published in Notification No. S.O. 233 in Gazette of India dated the 31st January, 2004.

(Placed in Library, See No. LT 111/04)
